

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

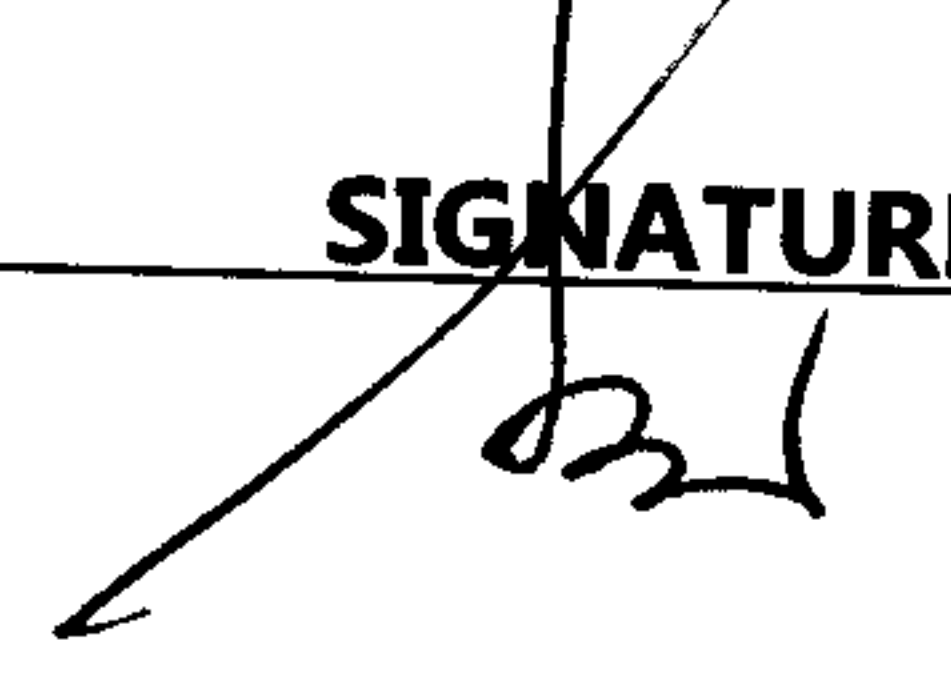

IA 99/2019 in C.P. No. 100/241-242 /NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.02.2019**

Name of the Company: Kailashchandra Ramgopal Lohia
V/s.
Suvas Reality Pvt. Ltd. & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Mr. Sauneibh Soparkar	Sr. Adv.	Rel.	 K.R. Parulekar
	For Arjun R. Sheth	Adv & solicitor		
2.	Kajin R. Parulekar	Adv		
3.	Dhiren R. Dave	PLS	Petitioner	

ORDER

The parties are represented through their respective learned counsels.

The pleadings in the instant matter are complete.

List the matter for final hearing on 28.03.2019

Meanwhile the petitioner is at liberty to file rejoinder by serving an advance copy to the other side.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 19th day of February, 2019


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL